

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-65/1996/ 477 /A

From :- Shri Kaushik Kumar Sharma,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Smti Malasri Nandi,
Member, Motor Accident Claims Tribunal,
Sonitpur, Tezpur.

Dated Guwahati the 20th January, 2020.

Sub: Earned Leave.

Ref:- Your letter No. MACT(S) 28, dtd. 08.01.2020.

Madam,

With reference to the above, I am directed to inform you that you have been granted 22 (twenty two) days of Earned Leave from 30.01.2020 to 20.02.2020 (Prefixing 29.01.2020 and suffixing 21.02.2020, 22.02.2020 & 23.02.2020) along with station leave permission, w.e.f. the morning of 29.01.2020 till the morning of 24.02.2020, as prayed for. You have also been granted permission to use your official vehicle, at your own cost, for the Journey from Tezpur to Guwahati and back. Further, you are allowed to hand over charge of your Court and office to the District & Sessions Judge, Sonitpur, Tezpur and in his absence to the Addl. District and Sessions Judge, Sonitpur Tezpur on 28.01.2020 afternoon before proceeding on leave.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-65/1996/ 480 /A, dated 20.1.20

Copy to :

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information. Copy of duly filled in leave application in the prescribed format in respect of the concerned officer is enclosed herewith for necessary action from your end.
2. The District & Sessions Judge, Sonitpur, Tezpur.
3. The Systems Analyst, Gauhati High Court.

JT. REGISTRAR (VIGILANCE)

Pdas